

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
2	30-3-95	<p>In view of the memo filed by the learned Addl. Central Government Standing Counsel that 30% of salary now in arrears would be paid in view of the clearance got from the Ministry of Finance, the relief prayed for by the applicants in the original application is squarely met. That being so, the application will have to be disposed of in terms of this memo and accordingly payment shall be made as per the memo within seven days from the date of this order. In the event of any discrepancy being there in the matter of calculation of the total amount to be paid to the applicants, the applicants are at liberty to agitate that part of the matter.</p> <p>The original application is disposed of.</p> <p style="text-align: right;"> VICE-CHAIRMAN</p>	<p>Order No. 2 dt. 30.3.95</p> <p>Copy of the order may be given to both the Counsel.</p> <p>By 31-3-95</p> <p>31-3-95 SOLG</p> <p>Received copy of order dt 30/3/95 A/C 31/3/95</p> <p>Received copy of order dt 30/3/95 order dt 30/3/95 Chancery 7</p>